

(S)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 1209/1991

Date of decision: 25.09.1992.

Shri D.C. Kaushik

Applicant

Vs.

Union of India through
Secretary, Ministry of
External Affairs

Respondents

For the Applicant

Shri R.K. Kamal,
Counsel

For the Respondents

Shri M.L. Verma,
Counsel
Shri Suresh Menon,
Section Officer on
behalf of the
respondents.

CORAM:

The Hon'ble Mr.P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr.B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed
to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble
Shri P.K. Kartha, Vice Chairman(J))

We have heard the learned counsel of both parties.

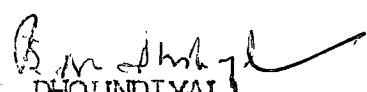
The grievance of the applicant in this application
relates to the impugned orders contained in Memorandum
dated 8.2.1991 and 14.11.1990 issued by the respondents.

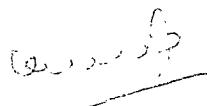
The respondents had sought to recover a sum of Rs.22,274.70
from the applicant on the ground that the said sum was due
from Ms. K. Kaushik, the daughter of the applicant. The

respondents have not filed their counter-affidavit. When the case was called today, the learned counsel for the respondents stated on instructions that the respondents have issued Letter No.Q/PC/745/22/86 on 5.9.1991, according to which, the respondents have decided not to effect any recovery from the applicant of the aforesaid amount. They have also decided to cancel the impugned letter addressed to the applicant for depositing a sum of Rs.22,274.70 in the Government account. The letter further states that, if any, recoveries have been effected ^{from} ~~in~~ the applicant in pursuance of the impugned letters dated 8.2.1991 and 6.3.1991, the same be refunded to the applicant.

2. A copy of the said letter was shown to us when the case was called. In view of this, the learned counsel for the applicant states that he has no further grievance. Accordingly, the application is disposed of without issuing any direction and after taking note of the statements contained in the aforesaid letter.

3. There will be no order as to costs.


(B.N. DHOUDIYAL)
MEMBER (A)
25.09.1992


(P.K. KARTHA)
VICE CHAIRMAN (J)
- 25.09.1992

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